

2024 LiveLaw (SC) 49

**IN THE SUPREME COURT OF INDIA
ABHAY S. OKA; J., UJJAL BHUYAN; J.**

Civil Appeal No(s). 4866/2015; 18-01-2024

COMMANDER N. RAJESH KUMAR *versus* UNION OF INDIA & ORS.

Practice and Procedure – The Supreme Court expressed displeasure at members of the Registry staff for violating a judicial order regarding the listing of the matters on Regular list.

For Appellant(s) Mr. D N Goburdhun, Sr. Adv. Mr. Alok Gupta, AOR Mr. R Bala, Sr. Adv. Ms. V Mohna, Sr. Adv. Mr. Sachin Sharma, Adv. Mr. P.V Yogeshswaran, Adv. Mr. Vinayak Sharma, Adv. Dr. N. Visakamurthy, AOR Dr. Arun Kr Yadav, Aga, Adv.

For Respondent(s) Mr. D N Goburdhun, Sr. Adv. Mr. Alok Gupta, AOR Mr. R Bala, Sr. Adv. Ms. V Mohna, Sr. Adv. Mr. Sachin Sharma, Adv. Mr. P.V Yogeshswaran, Adv. Mr. Vinayak Sharma, Adv. Dr. N. Visakamurthy, AOR Dr. Arun Kr Yadav, Aga, Adv.

ORDER

We have perused the report submitted by the Registrar (Judicial Listing).

The concerned staff member has relied upon a Circular dated 14th February, 2023. However, the concerned staff member has ignored that the lead matter in this group is a Civil Appeal which ought to have been listed, even in terms of the said Circular. The Registrar (Judicial Listing) has stated that the dealing assistant and all staff members have been cautioned to be careful. Though we are not inclined to initiate any action, what is worrying is that some members of the staff have bye-passed the judicial order directing listing of the Civil Appeal along with the connected matters on 7th December, 2023 on regular list. We wonder how judicial order could have been violated like this.

In view of what is stated in the report, no action is called for.

List on 29th February, 2024 for hearing.

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